

**Removal installation of bust of late
Shri Sanjay Gandhi at Yashwant
Place**

2061. SHRI SURENDRA

MOHAN;

DR. M. M. S. SIDDHU:

Will the Minister of WORKS AND HOUSING be pleased to refer to the Unstarred Question 803 given in the Rajya Sabha on the 26th August, 1981 and state:

(a) the designation of the authority which aproved the proposal made by the Yashwant Place Traders' Association;

(b) the expenditure incurred by the Association over the installation and reinstallation;

(c) the recurring expenditure on its maintenance; and

(d) whether New Delhi Municipal Committee shall meet the recurring expenditure on maintenance etc. of the bust?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d) The New Delhi Municipal Committee have reported that it was solely the proposal of the Yashwant Place Traders' Association. The bust was donated to the Association by the Gallary Chanakya. All the expenses for installation of the bust were also incurred by that Association and the maintenance shall also be looked after by that Association.

**Detention under the Prevention of
blackmarketing and Maintenance of
Supplies of Essential Commodities
Act, 1980**

2062. SHRI SURENDRA

MOHAN;

DR. M. M. S. SIDDHU:

Will the Minister of CIVIL SUPPLIES be pleased to refer to the reply to Starred Question 142 given in the

Rajya Sabha on the 26th August, 1981 and state:

(a) the break up of 350 odd persons detained/held under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Ordinance Act, 1980;

(b) the date of detention in each case;

(c) whether they were released or were still under detention as on the 30th June, 1981;

(d) whether the releases were made by Government on its own or under judicial orders or under orders of any review board; and

(e) whether those under detention have filed any writ petitions?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY): (a) and (b) The requisite information is given in the statement annexed. [See Appendix CXIX, Annexure No. 63]

(c) and (d) On 30-6-1981, out of 332 persons ordered to be detained, 28 were under detention and 12 were reported to be absconding. The remaining were released on orders of the State Governments, on orders of courts, on opinion of Advisory Boards and on expiry of term of their detention.

(e) The information is being collected and will be laid on the Table of the House.

**Allotment of quarters from General
Pool to Government Servants**

2063. SHRI M. MOSES: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that while allotting a quarter from General pool, only pay and allowances of a Government servant are taken into consideration to determine entitlement for various types of Government accommodation;